

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **42/AM13**
HELD ON 16.01.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **42/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **16.01.2013** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **41/AM13** held on **09.01.2013**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-203	NC No.: 42/AM13 Dated: 16.01.2013	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12 against five advance authorizations.

held on 08.06.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.03.2012. This was followed by Reminders to D/o C&PC on 10.10.2012 and 12.12.2012 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-204	NC No.: 42/AM13 Dated: 16.01.2013	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated

		25.03.2011	
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442	dated
		27.05.2011	

Request: Enhancement in the quantity of Import Items.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.03.2012. This was followed by Reminders to D/o C&PC on 10.10.2012 and 12.12.2012 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-205	CHIRAG PACK (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00201/AM12/DES-VII	Status:
NC No.: 42/AM13 Dated: 16.01.2013	Adv. Lic. No. 0310642777 dated 18.07.2011	RLA F. No. 03/94/040/00333/AM12	Deferred

Request: Amendment in the description and enhancement in the quantity of Import

Item No. 5.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.07.2012. This was followed by Reminders to D/o C&PC on 12.10.2012 and 12.12.2012 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-206	RAYCHEM RPG (P) LTD.	HQ F. No. 01/87/050/00412/AM04/DES-VII	Status:
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NC No.: 42/AM13 Dated: 16.01.2013	Adv. Lic. No. 0310234299 dated 03.11.2003	RLA F. No. 03/24/040/01510/AM04	Deferred
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Request: **Amendment in the description of Export Product and Import Items**

Decision: A D/L No. 46011/18/2008-PC.II dated 07.01.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for three weeks.

Case No. A-207	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00490/AM11/DES-VII	Status: Deferred
NC No.: 42/AM13 Dated: 16.01.2013	Adv. Lic. No. 0310619147 dated 03.03.2011	RLA F. No. 03/94/040/00890/AM11	

Request: **Amendment in the adhoc norms fixed by Norms Committee.**

Decision: The firm has been asked to furnish certain information vide this office letter dated 12.12.2012 within 15 days time. Reply still awaited from firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.

Deferred for three weeks.

Case No. A-208	S&J GRANULATE SOLUTIONS (P) LTD.	HQ F. No. 01/87/050/00230/AM12/DES-VII	Status: Approved
NC No.: 42/AM13 Dated: 16.01.2013	Adv. Lic. No. 0310654856 dated 20.09.2011	RLA F. No. 03/95/040/00495/AM12	

Request: **Review of decision taken by Norms Committee in its Meeting No. 30/AM12 held on 25.10.2011.**

Decision: The Committee the case in light of written comments received from the M/o Environment & Forest and decided to **approve** the request of firm for amendment of description of Import Item to read as **“Used Rubber Tyre with one or more than one cut in Bead Wire”**.

2(a) Minutes of Environment and Forests (MOEF) comments on this Authorisation are as under.

- (i) This matter has been considered in the 32nd Meeting of Expert Committee held on 09.10.2012 and it is inform that the Ministry has no objection for import of 4,000 MT of used rubber tyres (Cut / Shredded) by M/s. S&J Granules Solutions Pvt. Ltd., Mumbai through Nhava Sheva Port, for recycling at their facility in “Pardi, Distt - Valsad (Gujarat).”
- (ii) The permission for import subjected to the validity of the consolidated Consent and Authorisation valid up to 22.01.2017 issued by Gujarat Pollution Control Board, Gandhi Nagar (Gujarat). The import of used rubber tyres should not be contaminated with any other waste.
- (iii) The Gujarat Pollution Control Board shall regularly monitor the unit and should ensure that the used tyres, being imported, are recycled in an environmentally sound manner.

2(b) As per MOEF’s comments, condition that import will be through Nahava Sheva Port and recycling shall take place at the firm’s facility available in “Pardi, Dist- Valsad (Gujarat)” shall be added in the Authorisation. Further conditions as mentioned at (ii) and (iii) above shall also be added in the Authorisation.

Case No. A-209	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00050/AM12/DES-VII	Status: Deferred
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NC No.: 42/AM13 Dated: 16.01.2013	Adv. Lic. No. 0310631922 dated 19.05.2011	RLA F. No. 03/95/040/00121/AM12	
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Request: Amendment in (i) Description of Export Product; (ii) Reduction in quantity of Import Item No. 1 and 2; and (iii) Inclusion of Import Item No. 3 – Chloroprene left out by NC.

Decision: A copy of Representation has been forwarded to DIPP on 18.12.2012. Comments of DIPP are awaited.

Deferred for three weeks.

Case No. A-210	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00013/AM12/DES-VII	Status: Deferred
NC No.: 42/AM13 Dated: 16.01.2013	Adv. Lic. No. 0310626477 dated 13.04.2011	RLA F. No. 03/95/040/00019/AM12	

Request: Amendment in the quantity given for Import Item No. 3 and 4 by NC.

Decision: A copy of Representation has been forwarded to DIPP on 18.12.2012. Comments of DIPP are awaited.

Deferred for three weeks.

Case No. A-211	MOTIBA SILICONE PVT. LTD.	HQ F. No. 01/87/050/00475/AM11/DES-VII	Status: Approved
NC No.: 42/AM13 Dated: 16.01.2013	Adv. Lic. No. 0310614173 dated 03.02.2011	RLA F. No. 03/95/040/00864/AM11	

Request: **Amendment in the description of Export Product.**

Decision: The Committee considered the request of firm and decided to amend the description of Export Product to read as “HTV Silicone Rubber”.

ONLINE CASES

1	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:06.02.2013
	Decision: The Committee decided to examine the case on file in light of reply received from the firm.			

2	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:06.02.2013
	Decision: The Committee decided to examine the case on file in light of reply received from the firm.			

3	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:06.02.2013
	Decision: The firm vide e-mail dated 15.01.2013 has requested to grant them 20 days time for submission of information.			

The Committee considered the request of firm and grant them 20 days time for submission of information.

Case No.:4/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00033/AM13/	RLA File :04/24/040/00212/AM11/	Lic.No/Date:0410135107 27.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081000	63/0- POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SST 60 BLACK	10000.000	K.G	2002500.00	45000.00 US Dollars
				Total	2,002,500.00	45,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS, Unfilled High Impact Compound (SST 60 Black)	7790.000	K.G	960,310.00	21,580.00 US Dollars	0.00	Value & Qty
2	39019090	MODIFIER (AMPLIFY), Polyolefin Elastomer Impact Modifier	2050.000	K.G	282,798.00	6,355.00 US Dollars	0.00	Value & Qty
				Total	1,243,108.00	27,935.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon-6 Unfilled High Impact	1 kg	1. Polyamide-6/Nylon 6 Chips	0.77900 kg

Compound (SST 60 Black/SST 70 Natural/SST 35 Natural)	2. Polyolefin Elastomer Impact Modifier	0.20500 kg
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Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081000	63/0- Nylon-6 Unfilled High Impact Compound (SST 60 Black), (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SST 60 BLACK)	12000.000	K.G	2706324.00	60000.00 US Dollars
				Total	2,706,324.00	60,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 GRANULES (CHIPS)	9348.000	K.G	1,215,558.96	26,949.30 US Dollars	0.00	Value & Qty
2	39019090	Polyolefin Elastomer Impact Modifier (Amplify)	2460.000	K.G	355,069.71	7,872.00 US Dollars	0.00	Value & Qty
				Total	1,570,628.67	34,821.30		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon-6 Unfilled High Impact Compound (SST 60 Black/SST 70 Natural/SST 35 Natural)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.77900 kg
		2. Polyolefin Elastomer Impact Modifier	0.20500 kg

6	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:06.02.2013
	Decision: The Committee decided to examine the case on file in light of reply received from the firm.			

Case No.:4/12/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved			
HQ File :01/87/050/00101/AM13/	RLA File :04/24/040/00361/AM11/	Lic.No/Date:0410136625 22.05.2012	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081000	63/0- NYLON 6 UNFILLED COMPOUND SXXIC (NATURAL), (POLYAMIDE 6 COMPOUNDED CHIPS, TUFNYL SXXIC HS NATURAL)	1000.000	K.G	146681.28	3250.00 US Dollars

2	39081000	63/0- NYLON 6 UNFILLED COMPOUND SXXIC (BLACK), (POLYAMIDE 6 COMPOUNDED CHIPS, TUFNYL SXXIC (BLACK))	3000.000	K.G	370957.95	8250.00 US Dollars
3	39081000	63/0- 30% GLASS FILLED N6 COMPOUND SGF30 (NATURAL) (NYLON6 COMPOUNDED CHIPS, TUFNYL SGF30 NATURAL)	1000.000	K.G	157115.00	3500.00 US Dollars
4	39081000	63/0- 30% GLASS FILLED N6 COMPOUND SGF30 (BLACK) (NYLON6 COMPOUNDED CHIPS, TUFNYL SGF30 BLACK)	1000.000	K.G	118958.50	2650.00 US Dollars
5	39081000	63/0- NYLON66 UNFILLED COMPOUND (RXXIC COLORS) (POLYAMIDE 66 COMPOUNDED CHIPS, TUFNYL RXXIC NATURAL)	500.000	K.G	89929.00	2000.00 US Dollars
6	39081000	63/0- NYLON66 UNFILLED COMPOUND (RXXIC BLACK) (POLYAMIDE 66 COMPOUNDED CHIPS, TUFNYL RXXIC BLACK)	1000.000	K.G	134984.00	3000.00 US Dollars
				Total	1,018,625.73	22,650.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39089090	NYLON 6 CHIPS (GRANULES)	5166.400	K.G	628,905.00	13,993.00 US Dollars	0.00	Value & Qty
2	39089090	NYLON 66 CHIPS (GRANULES)	1445.250	K.G	194,062.30	4,315.89 US Dollars	0.00	Value & Qty
3	70191300	GLASS FIBRE	615.000	K.G	31,748.00	708.00 US Dollars	0.00	Value & Qty
				Total	854,715.30	19,016.89		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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1 & 2: Nylon -6 Unfilled Compound (SXXIC Black/SXXICE Black/SXXICSS Black/SXXIC HS Natural/SXXIC White)	1 kg	Polyamide-6/Nylon 6 Chips	0.9635 kg
3 & 4: 30% Glass Filled Nylon-6 Compound (SGF 30 M Black/SGF 30 Black/SGF 30 Natural/SGF 30 Red/SGF 30 UV Black)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.6560 kg
		2. Glass Fiber	0.3075 kg
5 & 6: Nylon-66 Unfilled Grades (RXXIC Colors, RXXICSS Black/RXXICMB Natural)	1 kg	Polyamide-66/Nylon 66 Chips	0.96350 kg

8	Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:06.02.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.10.2012. Comments of D/o C&PC are awaited.			

Case No.:1/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
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HQ File :01/87/050/00106/AM13/

RLA File :04/24/040/00121/AM10/

Lic.No/Date:0410136832

29.05.2012

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081000	63/0- POLYAMIDE 66 COMPOUNDED CHIPS, TUFNYL RXXIC MB NATURAL	15000.000	K.G	2258550.00	47250.00 US Dollars
				Total	2,258,550.00	47,250.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39089090	NYLON 66 CHIPS	15158.210	K.G	1,260,739.00	26,375.00 US Dollars	0.00	
				Total	1,260,739.00	26,375.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon-66 Unfilled Grades (RXXIC Colors, RXXICSS Black/RXXICMB Natural)	1 kg	Polyamide-66/Nylon 66 Chips	0.96350 kg

Case No.:2/14/87-ALC1/2012

Party Name:SRF LIMITED

Meet No/Date:42/87-ALC1/2012

Status: Approved

		16.01.2013	
HQ File :01/87/050/00107/AM13/	RLA File :04/24/040/00163/AM12/	Lic.No/Date:0410136831 29.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- 30% GLASS FILLED NYLON 6 COMPOUND SGF 30E BLACK (NYLON 6 COMPOUNDED CHIPS, GRADE TUFNYL SGF 30E BLACK)	5000.000	K.G	622688.00	13500.00 US Dollars
2	39081000	63/0- NYLON 6 UNFILLED COMPOUND - SXXIC E BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, TUFNYL SXXIC E BLACK	6000.000	K.G	830250.00	18000.00 US Dollars
3	39081000	63/0- NYLON 6 UNFILLED COMPOUND, TUFNYL SXXIC N ATURAL	2000.000	K.G	323875.00	7000.00 US Dollars
				Total	1,776,813.00	38,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 GRANULES (CHIPS)	9263.950	K.G	1,153,678.00	25,012.67 US Dollars	0.00	Value & Qty
2	70191100	GLASS FIBRE	1537.500	K.G	81,549.00	1,768.13 US Dollars	0.00	Value & Qty
3	29337100	CAPROLACTUM	2042.000	K.G	254,310.00	5,513.49 US Dollars	0.00	Value & Qty
				Total	1,489,537.00	32,294.29		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. 30% Glass Filled Nylon-6 Compound (SGF 30 M Black/SGF 30 Black/SGF 30 Natural/SGF 30 Red/SGF 30 UV Black)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.6560 kg
		2. Glass Fiber	0.3075 kg
2. Nylon -6 Unfilled Compound (SXXIC Black/SXXICE Black/SXXICSS Black/SXXIC HS Natural/SXXIC White)	1 kg	Polyamide-6/Nylon 6 Chips	0.9635 kg
3. Nylon-6 Unfilled Compound (SXXIN Natural)	1 kg	Caprolactum	1.021 kg

11	Case No.:3/21/87-ALC1/2012	Party Name:ITS COATINGS, PVT LTD	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00145/AM13/	RLA File :03/94/040/00239/AM13/	Lic.No/Date:0310699813 26.06.2012	Defer Date:06.02.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 02.01.2013. Comments of D/o C&PC are awaited.			

Case No.:4/22/87-ALC1/2012	Party Name:VISION POLYMER PVT LTD	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39205111	63/0- Acrylic Sheet	57500.000	K.G	11637425.00	212750.00 US Dollars
				Total	11,637,425.00	212,750.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39061090	Polymethyl Methacrylate PMMA (Plexiglas 7H clear)	60375.000	K.G	9,390,728.00	169,050.00 US Dollars	0.00	Value & Qty
				Total	9,390,728.00	169,050.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/114/2012-PC.II dated 02.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Acrylic Sheet	1 kg	Polymethyle Methacrylate (PMMA)	1.04 kg

13	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:06.02.2013
Decision: A D/L No. 46011/106/2011-PC.II dated 09.11.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.				

14	Case No.:5/23/87-ALC1/2012	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00199/AM13/	RLA File :06/21/040/00006/AM13/	Lic.No/Date:0610028283 03.08.2012	Defer Date:06.02.2013
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2013. Comments of D/o C&PC are awaited.				

Case No.:4/23/87-ALC1/2012		Party Name:SRF LIMITED		Meet No/Date:42/87-ALC1/2012 16.01.2013		Status: Approved		
HQ File :01/87/050/00198/AM13/		RLA File :04/24/040/00062/AM10/		Lic.No/Date:0410138816 13.08.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39081000	63/0- POLYAMIDE 6, FLAME RETARDENT (HALOGEN FREE) 30 PER CENT GF REINFORCED, IN WHITE SHADE FOR INJECTION MOLDING (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL 3GF30 FROHF WHITE)		15000.000	K.G	2932597.50	62250.00 US Dollars	
					Total	2,932,597.50	62,250.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Otv	UOM	CIF (Rs.)	CIF (Currency)	Total exemption	Limiting Factor (Value/Otv/Value &

							from Customs duty	Qty)
1	39081090	NYLON 6 CHIPS	8024.210	K.G	1,190,765.05	25,276.27 US Dollars	0.00	
2	70191200	GLASS FIBRE/CHOPPED STRANDS	4612.500	K.G	325,942.31	6,918.75 US Dollars	0.00	
3	39019090	FLAME RETARDENT	2306.250	K.G	222,727.25	4,727.81 US Dollars	0.00	
				Total	1,739,434.61	36,922.83		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6, Non-Halogen Flame Retardant Compound (SGF 30 FROHF White)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.52275 kg
		2. Glass Fiber	0.30750 kg
		3. Non Halogen Flame Retardants	0.15375 kg

Case No.:20/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00192/AM13/	RLA File :04/24/040/00061/AM10/	Lic.No/Date:0410138994 21.08.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081000	63/0- POLYAMIDE NYLON 66 C CHIPS TUFNYL RGF20 NATURAL			8500.000	K.G	1301413.75	27625.00 US Dollars
						Total	1,301,413.75	27,625.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39089090	NYLON 66 CHIPS	5122.000	K.G	686,525.00	16,135.00 US Dollars	0.00	
2	70191200	GLASS FIBRE / CHOPPED STRANDS	1743.000	K.G	85,265.00	2,004.00 US Dollars	0.00	
				Total	771,790.00	18,139.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon-6 20% Glass Filled Compound (SGF 20 Natural)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.7585 kg
		2. Glass Fiber	0.2050 kg

Case No.:21/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00193/AM13/	RLA File :04/24/040/00076/AM10/	Lic.No/Date:0410138995 21.08.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- TUFNYL SGF 30E BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SGF30 E BLOCK)	6000.000	K.G	635985.00	13500.00 US Dollars
				Total	635,985.00	13,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS	4059.000	K.G	332,722.00	7,062.66 US Dollars	0.00	
2	70191200	GLASS FIBRE / CHOPPED STRANDS	1845.000	K.G	84,310.00	1,789.65 US Dollars	0.00	
				Total	417,032.00	8,852.31		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF 30 M Black/SGF 30 Black/SGF 30 Natural/SGF 30 Red/SGF 30 UV Black)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.6560 kg
		2. Glass Fiber	0.3075 kg

Case No.: 4/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00211/AM13/	RLA File :04/24/040/00029/AM13/	Lic.No/Date:0410138997 21.08.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>	
1	39081000	63/0- TUFNYL SGF 30 UV BLACK	50000.000	K.G	10058125.00	192500.00 US Dollars	
				Total	10,058,125.00	192,500.00	

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS	34604.000	K.G	5,420,543.58	102,081.80 US Dollars	0.00	Value & Qty
2	70191100	GLASS FIBER/CHOPPED STRANDS	15375.000	K.G	857,233.13	16,143.75 US Dollars	0.00	Value & Qty
				Total	6,277,776.71	118,225.55		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF 30 M Black/SGF 30 Black/SGF	1 kg	1. Polyamide-6/Nylon 6 Chips	0.6560 kg

30	Natural/SGF Red/SGF 30 UV Black)	30	2.	Glass Fiber	0.3075 kg
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Case No.:5/26/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00218/AM13/	RLA File :04/24/040/00119/AM11/	Lic.No/Date:0410138993 21.08.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081000	63/0- POLYAMIDE 6 COMPOUNDED CHIPS, TUFNYL SGF15 BLACK	300.000	K.G	41796.00	900.00 US Dollars
2	39081000	63/0- POLYAMIDE 6 COMPOUNDED CHIPS, TUFNYL SST 70 NATURALS	500.000	K.G	98685.00	2125.00 US Dollars
				Total	140,481.00	3,025.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS/GRANULES	657.510	K.G	83,971.65	1,808.16 US Dollars	0.00	Value & Qty
		GLASS FIBRE/CHOPPED				53.04 US		

2	70191200	STRANDS	46.130	K.G	2,463.35	Dollars	0.00	Value & Qty
3	39019090	MODIFIER (AMPLIFY)	102.500	K.G	14,280.30	307.50 US Dollars	0.00	Value & Qty
				Total	100,715.30	2,168.70		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. 15% Glass Filled Nylon-6 Compound (SGF 15 Colours)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.81282 kg
		2. Glass Fiber	0.15375 kg
2. Nylon-6 Unfilled High Impact Compound (SST 60 Black/SST 70 Natural/SST 35 Natural)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.77900 kg
		2. Polyolefin Elastomer Impact Modifier	0.20500 kg

Case No.:22/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00194/AM13/	RLA File :04/24/040/00122/AM10/	Lic.No/Date:0410139007 22.08.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- POLYAMIDE 6 COMPOUNDED CHIPS, TUFNYL SXXIC BLACK (PA6, TUFNYL, SXXIC BLACK)	15000.000	K.G	1570320.00	32850.00 US Dollars
2	39081000	63/0- POLYAMIDE 6 COMPOUNDED CHIPS, SGF30 BLACK (PA6 30% GF, SGF 30 BLACK)	10000.000	K.G	1046820.00	21900.00 US Dollars
				Total	2,617,140.00	54,750.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS	21658.250	K.G	2,067,256.00	43,248.13 US Dollars	0.00	
2	70140000	GLASS FIBRE/CHOPPED STRANDS	3075.000	K.G	169,033.00	3,536.25 US Dollars	0.00	
				Total	2,236,289.00	46,784.38		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Nylon -6 Unfilled Compound (SXXIN Natural)	1 kg	Caprolactum	1.021 kg
2. 30% Glass Filled Nylon-6 Compound (SGF 30 M Black/SGF 30 Black/SGF 30 Natural/SGF 30 Red/SGF 30 UV Black)	1 kg	1. Polyamide-6/Nylon-6 Chips	0.6560 kg
		2. Glass Fiber	0.3075 kg

Case No.: 3/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00210/AM13/	RLA File :04/24/040/00266/AM11/	Lic.No/Date:0410139006 22.08.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- GRADE TUFBET BGF 30 NATURAL	1000.000	K.G	112525.00	2500.00 US Dollars
2	39081000	63/0- GRADE, TUFPC CXX142 WHITE	3000.000	K.G	506363.00	11250.00 US Dollars
				Total	618,888.00	13,750.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39079920	PBT RESIN	3704.760	K.G	499,711.19	11,102.23 US Dollars	0.00	Value & Qty
2	39019090	GLASS FIBRE/CHOPPED STRANDS	307.500	K.G	15,224.63	338.25 US Dollars	0.00	Value & Qty
				Total	514,935.82	11,440.48		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated

01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. 30% Glass Filled PBT Compound (BGF 30 Natural/Black/Colors)	1 kg	1. PBT Chips	0.67200 kg
		2. Glass Fiber	0.30800 kg
2. Polycarbonate Unfilled Compound (CXX142 White/CXXIC White/CXX 142 Black)	1 kg	Polycarbonate Chips	0.985 kg

Case No.:6/26/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00219/AM13/	RLA File :04/24/040/00249/AM11/	Lic.No/Date:0410139054 23.08.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081000	63/0- NYLON SGF 15 BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE SGF 15 BLACK)	7000.000	K.G	994574.00	22050.00 US Dollars
2	39081000	63/0- NYLON SGF 10 ST ORANGE, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SGF 10 ST ORANGE)	3000.000	K.G	608923.00	13500.00 US Dollars

3	39081000	63/0- NYLON SGF 10 ST BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SGF 10 ST BLACK)				2000.000	K.G	284164.00	6300.00 US Dollars
							Total	1,887,661.00	41,850.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	
1	39081090	NYLON 6 CHIPS	9386.540	K.G	1,185,473.00	26,282.31 US Dollars	0.00	Value & Qty	
2	70191200	GLASS FIBER/ CHOPPED STRANDS	1576.250	K.G	81,536.00	1,807.69 US Dollars	0.00	Value & Qty	
3	39019090	MODIFIER (AMPLIFY)	750.000	K.G	108,253.00	2,400.00 US Dollars	0.00	Value & Qty	
				Total	1,375,262.00	30,490.00			

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. 15% Glass Filled Nylon-6 Compound (SGF 15 Colours)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.81282 kg
		2. Glass Fiber	0.15375 kg
2 & 3. Nylon 6 Glass Filled Medium Impact Compound (SGF 10 ST Colours)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.71032 kg
		2. Glass Fiber	0.10250 kg
		3. Polyolefin Elastomer Impact Modifier	0.15375 kg

23	Case No.:6/25/87-ALC1/2012	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00213/AM13/	RLA File :11/24/040/00003/AM13/	Lic.No/Date:1110027256 11.09.2012	Defer Date:30.01.2013
	Decision: A D/L No. 46011/71/2012-PC.II dated 11.12.2012 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 07.01.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:3/33/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved					
HQ File :01/87/050/00273/AM13/	RLA File :09/24/040/00253/AM13/	Lic.No/Date:0910053770 11.09.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39069090	62/0- KEMPEX 4005	36000.000	K.G	1980000.00	36000.00 US Dollars		
				Total	1,980,000.00	36,000.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161100	Acrylic acid Liquid	10926.000	K.G	1,342,477.62	24,037.20 US Dollars	327,852.00	Value & Qty
2	28369000	Sodium Hypo phosphite	648.000	K.G	97,715.16	1,749.60 US Dollars	23,863.00	Value & Qty

				Total	1,440,192.78	25,786.80		
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Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 25/87-ALC1/2012 dated 19.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
KEMPEX 4005 (Non-Volatile solids 44+/-2%)	1 kg	1. Acrylic Acid	0.3035 kg
		2. Sodium Hypo Phosphite	0.0180 kg

25	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:06.02.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 05.12.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

26	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:30.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.01.2013. Comments of D/o C&PC are awaited.			

27	Case No.:2/27/87-ALC1/2012	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00228/AM13/	RLA File :30/24/040/00032/AM13/	Lic.No/Date:3010089129 19.09.2012	Defer Date:30.01.2013
	Decision: A D/L was issued by DIPP to firm on 11.12.2012. This was followed by Reminder from DGFT on 07.01.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

28	Case No.:3/27/87-ALC1/2012	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00229/AM13/	RLA File :03/95/040/00158/AM13/	Lic.No/Date:0310709797 20.09.2012	Defer Date:06.02.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2013. Comments of D/o C&PC are awaited.			

29	Case No.:2/33/87-ALC1/2012	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00272/AM13/	RLA File :05/24/040/00229/AM13/	Lic.No/Date:0510336112 28.09.2012	Defer Date:06.02.2013
	Decision: A D/L dated 15.01.2013 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:9/31/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
	HQ File :01/87/050/00261/AM13/	RLA File :04/24/040/00248/AM12/	Lic.No/Date:0410140352 09.10.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- UNFILLED COMPOUND SXXIN NATURAL, (POLYAMIDE 6 COMPOUNDED CHIPS, TUFNYL SXXIN NATURAL)	3000.000	K.G	601674.15	11550.00 US Dollars
2	39081000	63/0- 30% GLASS FILLED NYLON 6 CHIPS (SGF30 NATURAL & E BLACK) (POLYAMIDE 6 COMPOUNDED CHIPS, TUFNYL SGF30 NATURAL & E BLACK)	6000.000	K.G	821487.00	18300.00 US Dollars
3	39081000	63/0- NYLON 66 UNFILLED COMPOUND (RXXIC NATURAL), (POLYAMIDE 66 COMPOUNDED CHIPS, GRADE RXXIC NATURAL)	1000.000	K.G	218790.60	4200.00 US Dollars
				Total	1,641,951.75	34,050.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29337100	CAPROLACTUM	3063.000	K.G	460,668.00	8,843.00 US Dollars	0.00	Value & Qty
2	39081090	NYLON 6 CHIPS (GRANULES)	3936.000	K.G	592,560.00	11,375.00 US Dollars	0.00	Value & Qty
3	39089090	NYLON 66 CHIPS (GRANULES)	963.500	K.G	175,670.62	3,372.25 US Dollars	0.00	Value & Qty
4	70191200	GLASS FIBRE	1845.000	K.G	110,529.00	2,122.00 US Dollars	0.00	Value & Qty
				Total	1,339,427.62	25,712.25		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Nylon-6 Unfilled Compound (SXXIN Natural)	1 kg	Caprolactum	1.021 kg
2. 30% Glass Filed Nylon-6	1 kg	1. Polyamide-6/Nylon 6	0.6560 kg

Compound (SGF 30 M Black/SGF 30 Black/SGF 30 Natural/SGF 30 Red/SGF 30 UV Black)		Chips	
		2. Glass Fiber	0.3075 kg
3. Nylon-66 Unfilled Grades (RXXIC Colors, RXXICSS Black/RXXICMB Natural)	1 kg	Polyamide-66/Nylon 66 Chips	0.96350 kg

Case No.:8/32/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00269/AM13/	RLA File :04/24/040/00106/AM13/	Lic.No/Date:0410140521 16.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- BGF 20 FRO CFL WHITE	3000.000	K.G	545985.00	9900.00 US Dollars
				Total	545,985.00	9,900.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39079920	PBT RESIN	2056.560	K.G	205,395.90	4,647.83 US Dollars	24.50	Value & Qty
2	70191900	GLASS FIBER	464.940	K.G	21,594.95	488.19 US Dollars	29.00	Value & Qty
				Total	226,990.85	5,136.02		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Glass Filled Flame Retardant PBT Compound (BGF 20 FRO CFL White/BGF 20 FRO Colors)	1 kg	1. PBT Chips	0.670 kg
		2. Glass Fiber	0.185 kg
		3. Flame Retardants	0.094 kg

Case No.:9/32/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00270/AM13/	RLA File :04/24/040/00113/AM13/	Lic.No/Date:0410140524 16.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081090	63/0- 30% GLASS FILED NYLON 6 COMPOUND (SGF 30 RED)	3000.000	K.G	579075.00	10500.00 US Dollars
				Total	579,075.00	10,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081010	NYLON 6 CHIPS	1968.000	K.G	248,847.70	4,447.68 US Dollars	24.50	Value & Qty
2	70191200	GLASS FIBER	922.500	K.G	54,194.57	968.63 US Dollars	29.00	Value & Qty

Total

303,042.27

5,416.31

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF 30 M Black/SGF 30 Black/SGF 30 Natural/SGF 30 Red/SGF 30 UV Black)	1 kg	1. Polyamide-6/Nylon Chips	0.6560 kg
		2. Glass Fiber	0.3075 kg

33	Case No.:2/40/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00329/AM13/	RLA File :03/94/040/00585/AM13/	Lic.No/Date:0310712954 17.10.2012	Defer Date:06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments of D/o C&PC are awaited.			

	Case No.:8/33/87-ALC1/2012	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00278/AM13/	RLA File :24/24/040/00012/AM13/	Lic.No/Date:2410037573	Defer Date:06.02.2013

Decision: A copy of application has been forwarded to D/o C&PC 08.11.2012. The Representative of D/o C&PC has informed that they still have not received the application and requested to furnish a complete set of application. Hence, it was decided that a copy of application may be forwarded to D/o C&PC.

Case No.:6/42/87-ALC1/2012	Party Name:DSM INDIA PVT. LTD	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00354/AM13/	RLA File :31/83/040/00104/AM13/	Lic.No/Date:3110056178 01.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081010	63/0- AKULON K222KGV4 BLACK NYLON 6 20% GLASS FILLED FLAME RETARDENT MOULDING POWDER/GRANUALES GRADE K222 KGV4 COLOUR BLACK	64717.800	K.G	11519768.00	225877.81 US Dollars
				Total	11,519,768.00	225,877.81

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS/ GRANUALES BASE POLYMER	43355.230	K.G	6,488,814.82	115,975.24 US Dollars	1,872,023.07	Value & Qty
2	70191100	GLASS FIBER CHOPPED STRANDS	13331.870	K.G	835,428.10	14,931.69 US Dollars	241,021.01	Value & Qty
3	32064990	MASTERBATCH RELEVANT COLOURANT	666.590	K.G	237,947.83	4,252.87 US Dollars	68,647.95	Value & Qty
4	39092090	MELAMINE CYNURATE FLAME RETARDANT	7999.120	K.G	877,199.51	15,678.28 US Dollars	253,072.06	Value & Qty

5	29159090	CALCIUM STERATE MOULD RELEASING AGENT	1306.520	K.G	3,655.00	65.33 US Dollars	1,054.47	Value & Qty
				Total	8,443,045.26	150,903.41		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2012 dated 27.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glass Fiber Reinforced Flame Retardant Nylon 6 Compound (AKULON K 222 KGV4)	1 kg	1. Nylon 6 chips/Granules	0.6699 kg
		2. Glass Fiber	0.2060 kg
		3. Relevant Colourant /Masterbatch	0.0103 kg
		4. Melamine Cynurate (Flame Retardant)	0.1236 kg
		5. Calcium Stearate (Mould Releasing Agent)	0.0202 kg

NB: The raw materials quantity whichever is less either as applied by the firm or as recommended above may be allowed for import.

36	Case No.:3/42/87-ALC1/2012	Party Name:RALLIS INDIA LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00351/AM13/	RLA File :03/95/040/00354/AM13/	Lic.No/Date:0310714781 09.11.2012	Defer Date: 06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 10.01.2013. Comments of D/o C&PC are awaited.			

Case No.: 20/37/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00318/AM13/	RLA File :04/24/040/00107/AM13/	Lic.No/Date:0410141069 16.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39081000	63/0- 30%GLASS FILLED N6-NON-HOLOGEN FLAME RETARDANT COMPOUND (Polyamide 6 Compounded Chips, Grade TUNFYL SGF30 FROHF WHITE)	25000.000	K.G	7031625.00	127500.00 US Dollars
				Total	7,031,625.00	127,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081010	NYLON 6 CHIPS	12749.980	K.G	1,901,107.33	33,978.68 US Dollars	24.50	Value & Qty
2	70191900	CHOPPED STRANDS GLASS FIBER	7499.900	K.G	440,600.34	7,874.89 US Dollars	29.00	Value & Qty
3	39019090	FLAME RETARDANT	3750.090	K.G	3,210,208.83	57,376.39 US Dollars	24.00	Value & Qty
				Total	5,551,916.50	99,229.96		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6, Non-Halogen Flame Retardant Compound	1 kg	1. Polyamide-6/Nylon 6 Chips	0.52275 kg

	(SGF 30 FROHF White)	2. Glass Fiber	0.30750 kg
		3. Non Halogen Flame Retardants	0.15375 kg

38	Case No.:3/39/87-ALC1/2012	Party Name:FORMULATED POLYMERS LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00321/AM13/	RLA File :04/24/040/00133/AM13/	Lic.No/Date:0410141375 29.11.2012	Defer Date:06.02.2013
	Decision: A D/L No. 46011/131/2012-PC.II dated 09.01.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

39	Case No.:2/39/87-ALC1/2012	Party Name:PUSHKAR IMPEX PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00320/AM13/	RLA File :02/24/040/00139/AM13/	Lic.No/Date:0210184064 04.12.2012	Defer Date:06.02.2013
	Decision: A D/L No. 46011/132/2012-PC.II dated 09.01.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

40	Case No.:1/42/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00349/AM13/	RLA File :03/95/040/00154/AM13/	Lic.No/Date:0310716767 10.12.2012	Defer Date: 06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 10.01.2013. Comments of D/o C&PC are awaited.			

41	Case No.:2/42/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00350/AM13/	RLA File :03/95/040/00168/AM13/	Lic.No/Date:0310716769 10.12.2012	Defer Date: 06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 10.01.2013. Comments of D/o C&PC are awaited.			

42	Case No.:1/39/87-ALC1/2012	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00319/AM13/	RLA File :34/24/040/00201/AM13/	Lic.No/Date:3410035632 11.12.2012	Defer Date:06.02.2013
	Decision: RLA, Baroda has been requested through e-mail on 04.01.2013 for furnishing application expeditiously. However, the application still awaited from RLA, Baroda. Hence, the Committee decided to issue another e-mail Reminder to RLA, Ludhiana for furnishing application expeditiously.			

43	Case No.:4/42/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00352/AM13/	RLA File :03/95/040/00559/AM13/	Lic.No/Date:0310716935 11.12.2012	Defer Date: 06.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 10.01.2013. Comments of D/o C&PC are awaited.			

44	Case No.:5/42/87-ALC1/2012	Party Name:POWER ADDITIVES.	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date: 06.02.2013

Decision: A copy of application has been forwarded to D/o C&PC on 10.01.2013. Comments of D/o C&PC are awaited.

Case No.:7/42/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2012 16.01.2013	Status: Approved
HQ File :01/87/050/00355/AM13/	RLA File :04/24/040/00184/AM13/	Lic.No/Date:0410141758 14.12.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081010	63/0- Polyamide 6 Compounded Chips, Grade TUNFYL SGF 15 BLACK	4000.000	K.G	621870.00	11400.00 US Dollars
				Total	621,870.00	11,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS	3339.450	K.G	509,683.56	9,183.49 US Dollars	62,996.89	Value & Qty
2	70191100	CHOPPED STRANDS/GLASS FIBER	615.000	K.G	35,839.13	645.75 US Dollars	4,429.72	Value & Qty
				Total	545,522.69	9,829.24		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2012-PC.II dated 01.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
15% Glass Filled Nylon-6 Compound (SGF 15 Colours)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.81282 kg
		2. Glass Fiber	0.15375 kg

Case No.:8/42/87-ALC1/2012

Party Name:UNIPATCH RUBBER LTD.

Meet No/Date:42/87-ALC1/2012
16.01.2013

Status:
Withdrawn

HQ File :01/87/050/00356/AM13/

RLA File :05/24/040/00376/AM13/

Lic.No/Date:0510342709
08.01.2013

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>					<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
<i>1</i>	<i>40059190</i>	<i>62/0- Cushion Gum Containing 52.10% of Natural Rubber</i>					<i>76321.000</i>	<i>K.G</i>	<i>15248958.00</i>	<i>274756.00 US Dollars</i>
								<i>Total</i>	<i>15,248,958.00</i>	<i>274,756.00</i>

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
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